

Crl. Misc. No. 815/19

14.11.2019

Bail petitioner for accused person Bakuli Bordoloi represented.

Learned Addl. P.P. Mr. N. A. Choudhury notified and appeared. Heard both sides on bail petition filed U/S 439 of Cr.PC praying for grant of bail to accused person namely **Bakuli Bordoloi** who is detained in custody in connection with Morigaon P.S. Case No. 851/19,(G.R. No. 2904/19) U/S 370/372/374 IPC R/W sec. 14(1A) of Child and Adolescent Labour (Prohibition and Regulation) Act 1986.

Perused C.D.

Petition is supported by an affidavit filed by Smt. Rambha Bordoloi, swearing that no bail petition has been filed or rejected or pending in Hon'ble Gauhati High Court or any other court.

Prosecution case, in concise, is that informant Sri. Ganesh Bordoloi lodged a written ejahar stating inter-alia, that on 10.09.2019 at about 4.30 p.m. accused persons namely Smt. Bokuli Bordoloi, Sri. Bhaben Bordoloi and Sri. Anil Kumar took informant's sister namely Nijara Bordoloi, Smt. Barasha Bordoloi, Smt. Pahi Bordoloi, Smt. Runamoni Bordoloi and Sri. Abhijit Bordoloi all minors to other state with intention of engaging them in immoral trade. Hence, this case.

Learned engaged counsel for bail petitioner submitted that accused person is innocent. On the contrary, learned Addl. P.P. Mr. N. A. Choudhury objected to the prayer.

Perusal of CD and LCR shows that nature and gravity of offence is on the higher side. The case involves a racket involving intra state transaction. Considering materials in CD, in interest of investigating agency bail prayer stands **rejected**.

The Crl. Misc. Case stands disposed off.

Send back L.C.R & CD accordingly.

Inform all concerned.

Asstt. Sessions Judge,
Morigaon

